

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 47 (RE-2001)/1997-2002

NEW DELHI, the 12TH February, 2002

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraphs 1.3 and 4.11 of the Export and Import Policy, 1997-2002 (incorporating amendments made upto 31.3.2001), The Central Government hereby makes the following amendments in the ITC(HS) Classification of Export and Import items, 1997-2002 (incorporating amendments made upto 31st August, 1998) and as amended from time to time:-

2. Code No.2610 of Schedule 2 Table B of the ITC(HS) Classification of Export and Import items, 1997-2002 may be amended to include following new entry after 2610(c):

Code	Item Description	Policy	Nature of Restriction
2610	(d) Low Silica friable/fine Chromite ore with Cr ₂ O ₃ in the range of 52-54% and Silica exceeding 4%	State Trading Enterprises(s)	Export through MMTC Limited.

2. This issues in public interest.

(N. L. LAKHANPAL)
DIRECTOR GENERAL OF FOREIGN TRADE

AND EX-OFFICIO SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned, by order etc.

(A.K.SRIVASTAVA)
DY. DIRECTOR GENERAL OF FOREIGN TRADE